

The House reassembled after lunch at two minutes past two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair*

GOVERNMENT BILLS

SHRI JAIRAM RAMESH (Karnataka): Sir, no quorum.

MR. DEPUTY CHAIRMAN: Don't think you can succeed always. ...*(Interruptions)*... Now, Bill for withdrawal; The Architects (Amendment) Bill, 2010, Dr. Mahendra Nath Pandey.

The Architects (Amendment) Bill, 2010

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): Sir, I beg to move for leave to withdraw the Bill further to amend the Architects Act, 1972.

The question was put and the motion was adopted.

DR. MAHENDRA NATH PANDEY: Sir, I withdraw the Bill.

REGARDING MOTOR VEHICLES (AMENDMENT) BILL, 2017

MR. DEPUTY CHAIRMAN: Now, the Motor Vehicles (Amendment) Bill, 2017, Shri Nitin Jairam Gadkari to move. ...*(Interruptions)*...

SHRI TIRUCHI SIVA (Tamil Nadu): No, Sir, the Motor Vehicles (Amendment) Bill cannot be taken up. ...*(Interruptions)*... We have been insisting that it should be sent to the Select Committee. Sir, take another Bill. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; the first Bill listed is the Motor Vehicles (Amendment) Bill. That means, you are not taking it up. What is the position? ...*(Interruptions)*... Then, you say that.

SHRI ANAND SHARMA (Himachal Pradesh): Mr. Deputy Chairman, Sir, let this be announced that the Motor Vehicles (Amendment) Bill. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is not being taken up. They are saying... ...*(Interruptions)*...

SHRIANAND SHARMA: One minute. Sir, that is fine as many parties had expressed their concerns and reservations because the Standing Committee's recommendations have